

CONTEMPTS OF COURTS BILL

(i) REPORT OF JOINT COMMITTEE

SHRI SHRI CHAND GOYAL (Chandigarh) : I beg to lay on the Table a copy of the Report of the Joint Committee on the Bill to define and limit the powers of certain courts in punishing contempts of courts and to regulate their procedure in relation thereto.

(ii) EVIDENCE

SHRI SHRI CHAND GOYAL : I beg to lay on the Table a copy of the Evidence given before the Joint Committee on the Bill to define and limit the powers of certain courts in punishing contempts of courts and to regulate their procedure in relation thereto.

HIRE-PURCHASE BILL

(i) REPORT OF JOINT COMMITTEE

SHRI SHINKRE : (Panjim) : I beg to lay on the Table a copy of the Report of the Joint Committee on the Bill to define and regulate the rights and duties of parties to hire-purchase agreements and for matters connected therewith or incidental thereto.

(ii) EVIDENCE

SHRI SHINKRE : I beg to lay on the Table a copy of the Evidence given before the Joint Committee and the Sub-Committee thereof on the Bill to define and regulate the rights and duties of parties to hire-purchase agreements and for matters connected therewith or incidental thereto.

13.33 hrs.

The Lok Sabha adjourned for Lunch till Thirty Minutes past Fourteen of the Clock.

14.33 hrs.

The Lok Sabha re-assembled after Lunch at Thirty-three minutes past Fourteen of the Clock.

[MR. DEPUTY-SPEAKER *in the Chair*]

RE : QUESTION OF PRIVILEGE

MR. DEPUTY-SPEAKER : Sarvashri Rabi Ray and Madhu Limaye sought to

raise a question of privilege on the 24th December, 1969 regarding the arrest of Sarvashri Madhu Limaye, Arjun Singh Bhadoria, J. N. Patel and Janeshwar Misra under Section 188 of the Indian Penal Code on the 22nd December, 1969 and intimation thereof to the House. I heard the members and the Minister of Home Affairs on the matter. From the facts and information placed before me, I find that these members were arrested on a charge under Section 188, Indian Penal Code. Further, the House was informed that they pleaded guilty to the charge and as such were convicted by the Court. The intimation regarding their arrest and conviction by the Court had been received and communicated to the House. The Sub-Divisional Magistrate had also expressed his regret for the earlier incorrect information given by him.

I find, therefore, there is no question of privilege involved in this matter and I do not give my consent to raise this matter as a question of privilege.

14.35 hrs.

PAPERS LAID ON THE TABLE

LETTERS FROM BIHAR GOVERNOR TO
PRESIDENT

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : I beg to lay on the Table a copy each of two letters dated the 11th February, 1970 and 14th February, 1970 from the Governor of Bihar to the President. [Placed in Library See No. Li-2531/70].

SHRI SHRI CHAND GOYAL (Chandigarh) : What about the report from the U.P. Governor? We were told that both the reports would be placed on the Table of the House, but we find that the hon. Minister has laid on the Table only the report from the Governor of Bihar.

SHRI K. S. RAMASWAMY : Only in Bihar there is President's rule. There is